## NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI Company Appeal (AT) (Insolvency) No. 671 of 2018

## IN THE MATTER OF:

Pr. Commissioner of Income Tax (Central)-3, Mumbai ...Appellant

Vs

Raj Oil Mills Ltd. & Ors.

....Respondents

**Present:** 

For Appellant: Mr. Sanjay Kumar and Mr. Asheesh Jain,

Advocates.

For Respondents: Mr. Rajesh Bohra, Mr. Uzair Z Kazi, and Mr. Aditya

Narayan, Advocates for R-1.

## ORDER

31.01.2019: Taking into consideration the fact that the Income Tax Department was not a party before the Adjudicating Authority and it having come to know of the impugned order dated 19<sup>th</sup> April, 2018 when free certified copy of the same was provided on 17<sup>th</sup> September, 2018 and appeal having filed on 22<sup>nd</sup> October, 2018, learned counsel for Appellant submits that there is only 6 days delay and such delay was caused because during the said period Appellate Tribunal was closed due to Pooja Vacation.

Learned counsel appearing on behalf of the Respondent submits that they have intimated to the Deputy Commissioner of Income Tax, Ward CC 6(1) on 11<sup>th</sup> June, 2018. But it appears that thereafter Adjudicating Authority served copy of impugned order on Pr. Commissioner of Income Tax (Central)-3, Mumbai, who is the competent authority and then present appeal has been preferred.

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As after the application was admitted by the Adjudicating Authority, the

Appellant came to know of the impugned order on 17th September, 2017 and

thereafter intervened by Pooja Vacations in filing the appeal, we hold that the

appeal is within time.

The question arises for consideration is whether Income Tax comes within

the meaning of Operational Debt and the Resolution Plan reducing the income

tax is in contravention of the Section 30(2)(e) of the I&B Code and if it is in

contravention, then which are the provisions of the Income Tax Act which are

contravened, as alleged by the Appellant?

Heard the parties. Judgment Reserved.

It will be open to the parties to file short written submission, not more

than three pages, by 4th February, 2019. Learned counsel for the Income Tax

Department will provide the relevant provisions of the Income Tax Act of which

violation has been alleged.

[Justice S. J. Mukhopadhaya]

Chairperson

[Justice Bansi Lal Bhat] Member (Judicial)

am/sk

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